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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**



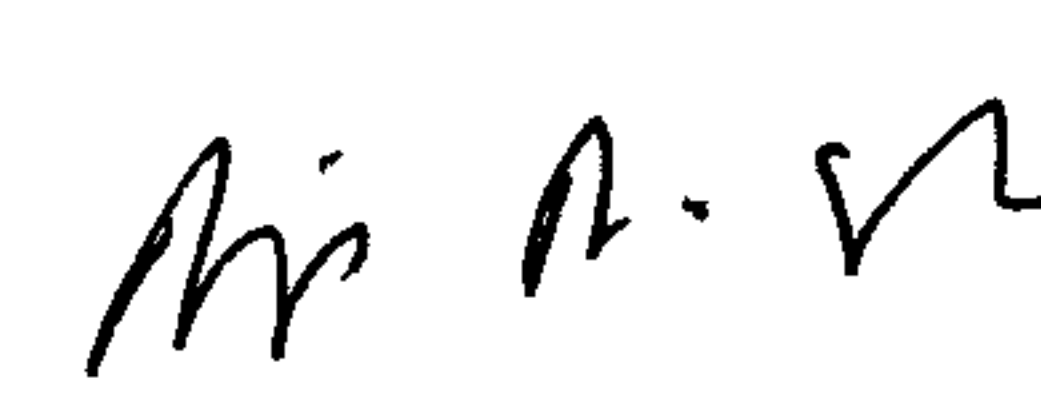
C.P. (I.B) No. 179/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2018**

Name of the Company: Dena Bank
V/s.
Peace Infrastructure Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NILESH UDERANI	ADV	Respondent	
2.	PARTH SHAH	ADV	Respondent	
3.	ANIP A GANDHI	ADVOCATE	APPLICANT	

ORDER

Learned Advocate Mr. Anip Gandhi present for Financial Creditor/Petitioner.
Learned Advocate Mr. Nilesh Uderani with Learned Advocate Mr. Parth Shah present for Respondent.

Respondent filed translation copy.

Heard arguments of learned Counsel for Petitioner and learned Counsel for Respondent.

Order reserved.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 30th day of January, 2018.